



## **The Puducherry Jan Vishwas (Amendment of Provisions) Act, 2025**

Act No. 4 of 2026

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.



Registered with the Registrar  
of Newspapers for India under  
No. 10410

**புதுச்சேரி மாநில அரசிதழ்**  
**La Gazette de L'État de Poudouchéry**  
**The Gazette of Puducherry**

**PART - II**

<b>சிறப்பு வெளியீடு</b>	<b>EXTRAORDINAIRE</b>	<b>EXTRAORDINARY</b>
அதிகாரம் பெற்ற வெளியீடு	Publiée par Autorité	Published by Authority
எண் } No. } 15 No. }	புதுச்சேரி Poudouchéry Puducherry	வெள்ளிக்கிழமை Vendredi Friday
	2026 ௨௦ 20 20th	செப்டம்பர் ௨௦ Février February
		20 ௨ 2026 2026
	(1 Phalguna 1947)	

**GOVERNMENT OF PUDUCHERRY**  
**LAW DEPARTMENT**

*No. 122/Leg/2025-LD.*

*Puducherry, dated 20th February 2026.*

The following Act of the Legislative Assembly, Puducherry, received the assent of the Lieutenant-Governor, Puducherry, on the 17th day of February, 2026 and is hereby published for general information.

**JHANAZ RAFFI @ JHANSI,**  
Under Secretary to Government (Law).

THE PUDUCHERRY JAN VISHWAS  
(AMENDMENT OF PROVISIONS) ACT, 2025  
(Act No. 4 of 2026)

(17-02-2026)

AN

ACT

**to amend certain laws in the Union territory of Puducherry, so as to decriminalize minor offences, simplify compliance procedures, and promote ease of doing business in the Union territory of Puducherry, and for matters connected therewith or incidental thereto.**

BE it enacted by the Legislative Assembly of Puducherry in the Seventy Sixth Year of the Republic of India as follows:—

- |  |  |
|--|--|
| Short title, Application and commencement.                 | 1. (1) This Act may be called the Puducherry Jan Vishwas (Amendment of Provisions) Act, 2025.<br><br>(2) It applies to all the Acts and Statutes specified in the Schedule annexed hereto.<br><br>(3) It shall come into force on such date as the Government of Puducherry may, by notification in the Official Gazette, appoint. |
| Amendment of enactments.                                   | 2. The enactments mentioned in column (4) of the said Schedule, are hereby amended to the extent and in the manner mentioned in column (5) thereof.  |
| Revision of fines and penalties.                           | 3. The fines and penalties provided under various provisions in the enactments mentioned in column (4) of the said Schedule, shall be increased by ten percent of the minimum amount of fine or penalty, prescribed therefor, as the case may be, once in every three years.   |
| Appointment of Adjudicating Officers, Appeal and Recovery. | 4. The provisions relating to 'Appointment of Adjudicating Officers' for the purpose of determining the quantum of the fines and penalties in the enactments mentioned in column (4) of the said Schedule, and the procedure for the 'Appeal' and 'Recovery' thereof, shall be as follows:—  |

"(1) Appointment of Adjudicating Officers.–

(a) For the purpose of determining the penalties under the enactments, an Officer may be designated to function as an 'Adjudicating Officer' and shall be authorized to hold an inquiry and impose penalty, in the manner as may be prescribed:

Provided that as many Adjudicating Officers as may be required, shall be nominated.

(b) The Adjudicating Officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the Adjudicating Officer, may be useful for, or relevant to, the subject-matter of the inquiry and if, on such inquiry, he is satisfied that the person concerned has failed to comply with the provisions of the enactment, he may impose penalty:

Provided that no such penalty shall be imposed without giving the person concerned, a reasonable opportunity of being heard in the matter.

(2) Appeal.–

(a) Whoever is aggrieved by the order passed by the Adjudicating Officer under sub-section (1) above, may prefer an appeal to the Appellate Authority, who shall be an Officer not below the rank of Secretary to Government of the concerned Department to which the enactment relates, within thirty days from the date of receipt of the order, in such manner as may be prescribed.

(b) An appeal may be admitted after the expiry of the period of thirty days if the Appellant satisfies the Appellate Authority that he had

sufficient cause for not preferring the appeal within that period and the decision of the Appellate Authority, shall be the final and binding on the Appellant.

(c) The Appellate Authority may, after giving the parties to the appeal, an opportunity of being heard, pass such order as he thinks fit.

(d) The Appellate Authority shall dispose of the appeal within sixty days from the date of filing.

(3) Recovery.—

Notwithstanding anything contained in this Act, if penalty imposed by the Adjudicating Officer under sub-section (1), or order of the Appellate Authority under sub-section (2) above, as the case may be, is not deposited, the amount shall be recovered as an arrears of land revenue."

Savings.

5. The amendment of any enactment mentioned in column (4) of the said Schedule by this Act, shall not affect any other enactment in which the amended or repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect thereof, or any release of discharge of, or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom,

privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognized or derived by, in or from any enactment hereby amended or repealed;

nor shall the amendment by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or other thing not now existing or in force.

#### THE SCHEDULE

(See sub-section (2) of section 1)

Sl. No.	Year	No.	Short Title	Amendments
(1)	(2)	(3)	(4)	(5)
1	1970	16	The Puducherry Plant Diseases and Pests Act, 1970	(1) In sub-section (1) of section 11, for the words and figures, "he shall be punishable for the first offence with fine which may extend to fifty rupees, and for the second or subsequent offence, with fine which may extend to two hundred and fifty rupees.", the words and figures, "he shall be liable with penalty which may extend to one thousand rupees,

	2	2003	2	<p>The Puducherry Ground Water (Control and Regulation) Act, 2002.</p> <p>and in the case of a continuing contravention or failure, with penalty which may extend to two thousand rupees.", shall be substituted.</p> <p>(2) In sub-section (3) of section 16, for the words, "punishable with fine", the words, "liable to a penalty", and for the words, "fifty rupees", the words, "one thousand rupees", shall be substituted.</p> <p>(1) In clause (a) of section 20, for the words, figures, and letters,—</p> <p>"he shall be punishable,—</p> <p>(i) for the first offence with fine, which may extend to five hundred rupees; and</p> <p>(ii) for the second and subsequent offence, with fine which may extend to one thousand rupees;"</p> <p>the words, figures and letters,</p> <p>"he shall be liable to,—</p>
--	---	------	---	--

				<p>(i) a penalty, which may extend to five thousand rupees; and</p> <p>(ii) in the case of a continuing contravention or failure, with penalty which may extend to ten thousand rupees;"</p> <p>shall be substituted.</p> <p>(2) In clause (b) of section 20, for the words, figures and letters,</p> <p>"he shall be punishable,-</p> <p>(i) for the first offence with fine which may extend to five thousand rupees; and</p> <p>(ii) for the second and subsequent offence, with imprisonment for a term which may extend to six months, or with fine which may extend to ten thousand rupees, or with both.",</p> <p>the words, figures and letters,</p> <p>"he shall be liable to,-</p>
--	--	--	--	--

3	1973	7	The Puducherry Co-operative Societies Act, 1972.	<p>(i) a penalty which may extend to ten thousand rupees; and</p> <p>(ii) in the case of a continuing contravention or failure, with a penalty which may extend to twenty thousand rupees.", shall be substituted.</p> <p>(1) In sub-section (6) of section 45, for the words, "shall be punishable with fine", the words, "liable to penalty", shall be substituted.</p> <p>(2) In section 147, for the words and figures, "shall be punishable with fine which may extend to two hundred rupees.", the words and figures, "shall be liable to penalty of five hundred rupees.", shall be substituted.</p>
---	------	---	--	---

				<p>(3) Sub-section (2) of section 149 shall be substituted as follows:-</p> <p>"(2) Whoever contravenes the provisions of sub-section (1) shall be liable to penalty which may extend to two hundred rupees and in case of a continuing contravention or failure, with further penalty of fifty rupees for each day on which the contravention or failure is continued after penalization therefor.</p> <p>(4) In section 150, for the words and figure, "shall be punishable with fine which may extend to five hundred rupees.", the words and figure, "shall be liable to penalty which may extend to five thousand rupees.", shall be substituted.</p>
--	--	--	--	--

4	1970	13	The Puducherry Town and Country Planning Act, 1969.	(1) In sub-section (1) of section 43, for the words and figures, "shall be punishable with a fine which may extend to ten thousand rupees, and in the case of a continuing offence with a further fine which may extend to five hundred rupees for every day during which the offence continues after conviction for the first commission of the offence.", the words and figures, "shall be liable to penalty which may extend to thirty thousand rupees, and in the case of a continuing contravention or failure, with a further penalty which may extend to two thousand rupees for every day during which the contravention or failure continues.", shall be substituted.
---	------	----	--	--

				<p>(2) In sub-section (2) of section 43, for the words and figure, "shall be punishable with a fine which may extend to five thousand rupees and in the case of a continuing offence with a further fine which may extend to five hundred rupees for everyday during which such offence continues after conviction for the first commission of the offence.", the words and figures, "shall be liable to penalty which may extend to fifteen thousand rupees, and in the case of a continuing contravention or failure, with a further penalty which may extend to two thousand rupees for everyday during which such contravention or failure continues.", shall be substituted.</p>
--	--	--	--	---

				<p>(3) In sub-section (7) of section 44, for the words and figures, "shall be punishable with a fine which may extend to ten thousand rupees, and in the case of a continuing offence with a further fine which may extend to five hundred rupees for every day during which such offence continues after conviction for the first commission of the offence.", the words and figures, "shall be liable to a penalty which may extend to thirty thousand rupees, and in the case of a continuing contravention or failure, with a further penalty which may extend to two thousand rupees for everyday during which such contravention or failure continues.", shall be substituted.</p>
--	--	--	--	--

				<p>(4) In sub-section (3) of section 45, for the words and figures, "shall be punishable with a fine which may extend to ten thousand rupees and when the non-compliance is a continuing one, with a further fine which may extend to five hundred rupees for everyday after the date of the service of the notice during which the non-compliance has continued or continues.", the words and figures, "shall be liable to a penalty which may extend to thirty thousand rupees and when the non-compliance is a continuing one, with a further penalty which may extend to two thousand rupees for everyday after the date of the service of the notice during which the non-compliance has</p>
--	--	--	--	---

				<p>continued or continues.", shall be substituted.</p> <p>(5) For sub-section (3) of section 61, the following shall be substituted, namely:-</p> <p>"Any person who obstructs the entry of a person empowered or authorized under this section to enter into or upon any land or building, shall be liable to a penalty which may extend to five thousand rupees."</p> <p>(6) For sub-clause (b) of section 68, the following shall be substituted, namely:-</p> <p>"removes any mark set up for the purpose of indicating any level or direction necessary to the execution of works authorized under this Act, he shall be liable to a penalty which may extend to one thousand rupees."</p>
--	--	--	--	---

5	1973	9	The Puducherry Municipalities Act, 1973	<p>(7) In section 72, for the word, "fines", the words, "fines and penalties", and for the word, "prosecution", the words, "prosecution and any other proceedings", shall be substituted.</p> <p>(1) In sub-section (8) of section 151, for the words, "punishable with fine", the words, "liable to penalty", shall be substituted.</p> <p>(2) In sub-section (3) of section 168, for the words and figures, "If any person prevents or obstructs the entry of the inspecting officer, he shall, in addition to any other punishment to which he is liable under any law for the time being in force, be punished with fine which may extend to five hundred rupees", the words, "If any person prevents or obstructs the entry</p>
---	------	---	--	--

				<p>of the inspecting officer, he shall be liable to a penalty which may extend to five hundred rupees", shall be substituted.</p> <p>(3) In sub-section (2) of section 170, for the words and figures, "If any person prevents or obstructs entry, search or seizure by any such officer, he shall, in addition to any other punishment to which he is liable under any law for the time being in force, be punished with fine which may extend to five hundred rupees", the words and figures, "If any person prevents or obstructs entry, search or seizure by any such Officer, he shall be liable to penalty which may extend to five hundred rupees", shall be substituted.</p>
--	--	--	--	--

6	1973	10	The Puducherry Village and Commune Panchayats Act, 1973.	<p>(4) In sub-section (3) of section 171, for the words, "punishable with fine", the words, "liable to penalty", shall be substituted.</p> <p>(1) In sub-section (8) of section 147, for the words, "punishable with fine", the words, "liable to penalty", shall be substituted.</p> <p>(2) In sub-section (3) of section 161, for the words and figures, "If any person prevents or obstructs the entry of the inspecting officer he shall, in addition to any other punishment to which he is liable under any law for the time being in force, be punished with fine which may extend to five hundred rupees.", the words, "If any person prevents or obstructs the entry of the inspecting officer, he shall be liable to penalty</p>
---	------	----	--	--

				<p>which may extend to five hundred rupees.", shall be substituted.</p> <p>(3) In sub-section (2) of section 163, for the words and figures, "If any person prevents or obstructs entry, search or seizure by any such officer, he shall, in addition to any other punishment to which he is liable under any law for the time being in force, be punished with fine which may extend to five hundred rupees.", the words and figures, "If any person prevents or obstructs entry, search or seizure by any such Officer, he shall be liable to penalty which may extend to five hundred rupees.", shall be substituted.</p> <p>(4) In sub-section (3) of section 164, for the words, "punishable with fine",</p>
--	--	--	--	---

7	1965	9	The Puducherry Dramatic Performances Act, 1965.	<p>the words, "liable to penalty", shall be substituted.</p> <p>(1) For section 6, the following shall be substituted, namely:-</p> <p>"6. Penalty for disobeying order.- Any person on whom a copy of the order referred to in section 3 or section 4 is served and who does, or willingly permits, any act in disobedience of such order, he shall be liable to penalty which may extend to one thousand rupees and in the case of a continuing contravention or failure, with further penalty of five thousand rupees."</p> <p>(2) For section 7, the following shall be substituted, namely:-</p> <p>"7. Penalty for disobeying prohibition.-</p> <p>(1) Any person who, after the publication of an</p>
---	------	---	---	--

				<p>order under sub-section (3) of section 3, or during the period when an order made under sub-section (1) or (2) of section 4, is in force organizes or is responsible for the conduct of, or who with the knowledge that such an order under section 3 or section 4 is in force takes part in, the performance prohibited thereby or any performance substantially the same as the performance so prohibited, shall be liable to penalty, which may extend to one thousand rupees and, in the case of a continuing contravention or failure, with a further penalty of five thousand rupees.</p> <p>(2) Any person who being the owner or occupier, or having the use of any public place, opens, keeps or uses</p>
--	--	--	--	---

				<p>the same for any performance prohibited under section 3 or section 4, or permits the same to be opened, kept or used for any such performance, shall be liable for a penalty which may extend to one thousand rupees and, for a continuing contravention or failure, with further penalty of five thousand rupees."</p> <p>(3) For sub-section (2) of section 9, the following sub-section shall be substituted, namely:-</p> <p>"(2) A copy of any order made under sub-section (1) may be served on the owner or occupier of the public place, in which such performance is intended to take place and if thereafter he does or willingly permits, any act in disobedience of such order, he shall</p>
--	--	--	--	---

				be liable to penalty which may extend to one thousand rupees and, for a continuing contravention or failure, with further penalty of five thousand rupees."
8	1965	17	The Puducherry Sugarcane Development and Levy of Cess Act, 1965.	(1) In sub-section (3) of section 5, for the words, "punishable with fine", the words, "liable to penalty", shall be substituted.
9	1968	1	The Mahe Land Reforms Act, 1968.	(1) In sub-section (1) of section 126, for the words, "punishable with fine", the words, "liable to penalty", and for the words, "two hundred rupees", the words, "ten thousand rupees", shall be substituted, respectively.  (2) For sub-section (2) of section 126, the following shall be substituted, namely:—

				<p>"(2) If any person who, after having been penalized under sub-section (1), continues to refuse or to willfully fail to furnish the return or information, he shall be liable to penalty, which may extend to five hundred rupees for each day after the previous date of penalization, during which he continues to so contravene, subject to a maximum cumulative penalty of fifty thousand rupees."</p> <p>(3) In sub-section (1) of section 126A, for the words and figures, "he shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to two thousand rupees, or with both.", the words and figures, "he shall be liable to penalty which may extend to</p>
--	--	--	--	---

				<p>one lakh rupees.", shall be substituted.</p> <p>(4) In section 127, for the words, "punishable with fine", the words, "liable to penalty", and for the words, "one thousand rupees", the words, "fifty thousand rupees", shall be substituted.</p> <p>(5) In sub-section (2) of section 128, for the words, "punishable with fine", the words, "liable to penalty", and for the words, "one thousand rupees", the words, "fifty thousand rupees", shall be substituted.</p> <p>(6) In section 129, for the words, "punishable with fine", the words, "liable to penalty", and for the words, "five hundred rupees", the words, "t w e n t y - f i v e thousand rupees", shall be substituted.</p>
--	--	--	--	--

10	1970	26	The Puducherry Money Lender's Act, 1970.	<p>(7) In section 131, for the words and figures, "he shall be punishable with imprisonment for a term which may extend to one year, or with fine which may extend to one thousand rupees, or with both.", the words and figures, "he shall be liable to penalty which may extend to fifty thousand rupees.", shall be substituted.</p> <p>(1) In section 17, for the words, "punished with fine", the words, "liable to penalty" and for the words, "one thousand rupees", the words, "fifty thousand rupees", shall be substituted.</p> <p>(2) In sub-section (1) of section 18, for the words, "punished with fine", the words, "liable to penalty" and for the words, "one thousand rupees", the words,</p>
----	------	----	--	---

				<p>"fifty thousand rupees", shall be substituted.</p> <p>(3) For sub-section (3) of section 18, the following shall be substituted, namely:-</p> <p>"(3) Any person, who after having been penalized for the contravention of carrying on, or continuing to carry on, the business of money lending in violation of the provisions of section 3, continues to commit the same contravention in the same year, shall in addition to the penalty, which may extend to fifty thousand rupees, be liable to further penalty of two hundred rupees for each day after the previous date of penalization, during which he continues so to contravene, subject to a maximum of two lakh rupees."</p>
--	--	--	--	---

11	1969	5	The Puducherry Buildings (Lease And Rent Control) Act, 1969.	<p>(1) In sub-section (1) of section 32, for the words, "punishable with fine", the words, "liable to penalty" and for the words, "two thousand rupees", the words, "one lakh", shall be substituted.</p> <p>(2) In sub-section (1-A) of section 32, for the words, "punishable with fine", the words, "liable to penalty", and for the words, "two thousand rupees", the words, "one lakh", shall be substituted.</p> <p>(3) In sub-section (2)(a) of section 32, for the words and figures, "shall, on conviction, be punishable with fine", the words, "shall be liable to penalty" and for the words, "two thousand rupees", the words, "one lakh", shall be substituted.</p>
----	------	---	--	---

				<p>(4) In sub-section (2)(b) of section 32, for the words and figures, "shall, on conviction, be punishable with fine", the words, "shall be liable to penalty" and for the words, "two thousand rupees", the words, "one lakh", shall be substituted.</p> <p>(5) In sub-section (3)(a) of section 32, for the words, "shall, on conviction, be punishable with fine", the words, "shall be liable to penalty" and for the words, "two thousand rupees", the words, "one lakh", shall be substituted.</p> <p>(6) In sub-section (3) of section 33, for the words, "punishable with fine", the words, "liable to penalty" and for the words, "one thousand rupees", the words, "fifty thousand rupees", shall be substituted.</p>
--	--	--	--	--

12	1971	9	The Puducherry Cultivating Tenants Protection Act, 1970.	(1) For section 15, the following shall be substituted, namely:-  "15. Whoever contravenes the provisions of section 13, shall be liable to a penalty which may extend to ten thousand rupees, and the possession of the land shall be restored to the cultivating tenant."
13	1966	11	The Puducherry Pawnbrokers Act, 1966.	(1) In section 15, for the word, "fine", the word, "penalty", shall be substituted.  (2) In sub-section (1) of section 18, for the word, "fine", wherever it occurs, the word, "penalty", and for the words, "fifty rupees", the words, "five thousand rupees", and for the words, "one hundred rupees", the words, "ten thousand rupees", shall be substituted.  (3) In sub-section (2) of section 18, for the word, "fine", the word, "penalty" and for the words, "ten rupees", the words, "fifty rupees", shall be substituted.

online publication at "<https://styandptg.py.gov.in>"

Published by the Director, Government Press, Puducherry.